

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-564/ND/2019

In the matter of :

India Factoring and Finance Solutions (P) Ltd  
Vs.

.. PETITIONER

Globalite Industries (P) Ltd

.. RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 28.5.2019

Coram :

Sh. R. Varadharajan,  
Hon'ble Member (Judicial)


Sh. H.C. Suri,  
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : *Ms. Aditi Sharma, Advocate*  
For the Respondent/Corporate Debtor : *Ms. Sweet Shikha, Advocate*

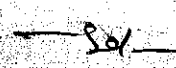
ORDER

Learned Counsels for the parties are present. Ld. Counsel for the Corporate Debtor seeks one more opportunity to file reply to the petition. However, the same is resisted by Ld. Counsel for the petitioner and in this regard, the order dated 28.3.2019 is pointed out wherein Ld. Counsel for the petitioner represents that an opportunity has been granted to the Corporate Debtor to file reply. Taking into consideration the said representation, finally 7 days time is granted to the Corporate Debtor to file its reply, however, subject to the payment of cost of Rs.10,000/- to the "Prime Minister's National Relief Fund" . Let the same be complied with and subject to it, reply will be taken on record.

Call this matter on 12.6.2019.

  
(H.C. SURI)

MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)

MEMBER (JUDICIAL)

Surjit